

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F.No.147/RR/17/SCI(AM)
Dated the 24 April, 2017

Last date for submission of Tender
is 08.05.2017 upto 03:00 p.m.

NOTICE INVITING TENDER
FOR SUPPLY OF RULED REGISTERS

Sealed tenders are invited, on the Proforma attached herewith for the supply of Ruled Registers in the size of 32.5 x 19.6 cms. by using Card Board (approx 16 oz) of good quality (of any brand) with printing the name of "Supreme Court of India" and "Emblem" on the top cover of each Ruled Register of such no. of pages as mentioned below. The quality of paper to be used for preparation of Ruled Registers should be of 60-70 GSM paper of reputed brand. The approximate quantity of each Ruled Register is detailed below in the table which may vary at the time of placing the order -

S. No.	Description of Ruled Registers	No. of pages	Quantity Required in nos.
1.	Ruled Register 2 Quire	192 Pages	1650
2.	Ruled Register 4 Quire	384 Pages	1290
3.	Ruled Register 6 Quire	576 Pages	380

Any inquiry regarding aforesaid matter can be made by contacting Branch Officer, Admn. Materials (Purchase & Stores), Telephone Nos. 23388745, 23111403, 23112257 or can personally visit Registry's Reception Counter No. 37 near PRO Office for any clarification before quoting the rates on any working day between 10.30 A.M. to 4.00. P.M. except Saturday/ Sunday / Holiday.

A. TENDER

1. The tenderer has to submit one complete sample of Register of any size but supply of Ruled Registers should contain papers of the size of 32.5 x 19.6cms., if purchase order is placed with them.
2. Three separate envelopes should be used for submitting (i) Earnest Money (ii) Sample of the Ruled Register and (iii) Tender Document, superscribing (I) Earnest money for the tender of Ruled Registers (ii) Sample of Ruled Register and (iii) Tender document for Ruled Registers on the cover of each envelope respectively.

3. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No. 37 for issuance of Entry Pass.
4. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
5. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next day will be treated as due date of Tender.

B. TERMS AND CONDITIONS OF TENDER

6. The tenderers are required to quote their lowest rates on the Proforma enclosed herewith along with sample of at least one complete Register mentioning therein GSM of paper, Brand of Paper, Name of Manufacturing Company, Delivery Period, Discount for bulk purchase, percentage of VAT/TAX alongwith sample of Card Board to be used for cover.
7. The tenderers are required to send their tender alongwith a **Demand Draft of Rs. 3000/- (Rupees Three thousand only)** drawn in favour of "The Registrar (Admn.), Supreme Court of India" payable at New Delhi as **EARNEST MONEY**, which will be refunded to the unsuccessful tenderers on their written request. **Name of the firm, telephone no. and name of the item** may be written on the reverse side of the Demand Draft. In case supplier/dealer is registered with DGS&D/ NSIC, photocopy of such certificate is to be required.
8. The rates should be valid for a minimum period of 120 days from the date of opening of Tenders.
9. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered, otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money.
10. The Registry will deal with the tenderer directly and no middle-men/ agents/commission agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/ organization or otherwise.
11. The Earnest Money / Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.

12. Over-writing/over-typing or erasing of the figures which render the Tender doubtful or ambiguous are not allowed and shall render the tender invalid.
13. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
14. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
15. The Registry is not bound to accept the rates submitted by the lowest tenderer.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The successful tenderer shall have to give performance security deposit @ 10% of total amount of the Purchase Order (after adjusting the E.M.D. Amount of Rs. 3,000/- already deposited along with the Tender) within one week from the receipt of the Purchase Order. The security deposited will be refunded after 60 days from the payment of final bill on written request of the tenderer and after satisfactory supply of the material.
17. The material supplied will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved sample/specifications, the same will be liable to be rejected and the entire supply will have to be replaced with the quality exactly commensurate with the approved sample/ specifications at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.
18. The supply of the material as per the required specifications/samples shall be required to be made **within 30 days** in the Registry (F.O.R. Destination) on receipt of the Purchase Order; otherwise the security Deposit may be forfeited alongwith any other action as may be deemed appropriate by the Registry. Non availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
19. The payment will be made only after the full supply is received and accepted as per approved sample/specifications. No part payment or advance payment will be made.

D. PENALTIES

20. If delivery is not made in time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the E.M.D./Performance Security of the Tenderer.
21. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1 % per week of total cost of delayed articles, if the delay is due to wilful laches or negligence on the part of tenderer, and if it causes financial loss or inconvenience to the Registry.

E. INVITATION OF TENDER

Interested parties may send their tender in three separate sealed envelopes superscribing (i) Earnest Money (ii) Sample of the Ruled Register and (iii) Tender Document, superscribing (I) Earnest money for the tender of Ruled Registers (ii) Sample of Ruled Register and (iii) Tender document for Ruled Registers on the cover of each envelope respectively, addressed to the undersigned or may be handed over personally to Registry's Reception Counter No. 37 near PRO Office on or before xx March, 2017 at 3.00 P.M. which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and/or time and/or without Earnest Money /Samples will not be entertained. In the first instance, envelopes containing Earnest Money will be opened, thereafter, the envelopes containing Samples will be opened. If samples of the three tenderers are found to be as per requirement, only then the envelopes containing Tenders will be opened and if it is found that less than three tenders have been received for the purpose, due to inadequate competition, the same may not be opened and more tenders may be called and may be opened at the place, date and time to be notified, to the tenderers, in due course.

Sd/-
(Basu Dev Sharma)
Addl. Registrar (AM)

Encl: Proforma

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F.No.147/RR/17/SCI(AM)
Dated the 24 April, 2017

Last date for submission of Tender
is 08.05.2017 upto 03:00 p.m.

PROFORMA TO BE FILLED BY THE TENDERER
WITH REFERENCE TO THE NOTICE INVITING TENDER FOR
SUPPLY OF RULED REGISTERS

1. Name of the tenderer :
with address
2. Name of the Contact Person :
with Telephone/Mobile No./Fax No./e-mail ID
3. Traders Identification Number :
4. VAT Registration Number
5. Details regarding Ruled Registers
(a) Brand of the Paper with GSM :
(b) Whether sample of Register enclosed :
6. Details of Rates :

S. No.	Description of Ruled Registers	Rate per Register (Rs.)	VAT / TAX
1.	2 Qrs. (192 pages)		
2.	4 Qrs. (384 pages)		
3.	6 Qrs. (576 pages)		

7. Whether EMD enclosed :
8. Discount on bulk purchase (if any) :
9. FOR - Supreme Court Godown :

Dated:-

Signature
with stamp